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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010413192026**

\+ ARB.P. 1566/2026 & I.A. 24081/2026

M/S KAMDHENU CONSTRUCTION .....Petitioner

Through: Mr. Pranjal Shukla, Mr. Shrikant Singh and Mr. Akhil Verma, Advocates.

versus

NATIONAL HIGHWAYS AUTHORITY OF INDIA (NHAI) .....Respondent

Through: Mr. Raghav Bimal, Mr. Lohit Bimal and Mr. Suhit Jain, Advocates.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% 05.11.2026

1. At the outset, learned Counsel for the Petitioner seeks leave to withdraw the present petition with liberty to initiate an application before National Highways Authority of India for appointment of Arbitrator under the Society for Affordable Redressal of Disputes and as per Rule 4 therein.

2. Learned Counsel of the Respondent submits at the bar that the Petitioner's application shall be considered.

3. Leave and liberty is granted, as aforesaid.

4. The petition is, accordingly, dismissed as withdrawn.

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Signed By:ANUBHAV TRIPATHI
Signing Date:05.11.2026 17:06:39

5. Pending application(s) also stand disposed of. No order as to costs.

OM PRAKASH SHUKLA, J

NOVEMBER 5, 2026/pa

Signature Not Verified
Signed By:ANUBHAV TRIPATHI
Signing Date:05.11.2026 17:06:39